CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

# WEEKLINE INVESTMENT AND TRADING COMPANY LIMITED

**Registered Office:** 509, 5th Floor, Arunachal Building, Barakhamba Road, New Delhi - 110001

**OPEN OFFER FOR ACQUISITION OF 52,000 EQUITY SHARES FROM THE SHAREHOLDERS OF WEEKLINE INVESTMENT AND TRADING COMPANY LIMITED (HEREINAFTER REFERRED TO AS "TARGET" OR "TARGET COMPANY" OR "WITCL") BY MR. ANIL GUPTA AND MRS. SAROJ GUPTA (HEREINAFTER REFERRED TO AS "THE ACQUIRERS") ALONG WITH MR. RAJEEV KUMAR GUPTA AND MRS. SARITA GUPTA (HEREINAFTER REFERRED TO AS "PERSON ACTING IN CONCERTS"/"PAC") ("OFFER")**

This Corrigendum ("**Corrigendum**") to the Detailed Public Statement dated April 27, 2015, published on April 28, 2015 ("**DPS**") is being issued by Sobhagya Capital Options Limited, the Manager to the Offer ("**Manager to the Offer**"/"**Manager**"), on behalf of the Acquirers along with PACs, in respect of Open Offer for acquisition of 52000 Equity Shares from the shareholders of Weekline Investment and Trading Company Limited (hereinafter referred to as "**Target**" or "**Target Company**" or "**WITCL**") pursuant to and in accordance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, if any ("**SEBI (SAST) Regulations**"/"**Regulations**") to amend and supplement the DPS. This Corrigendum is in continuation of and should be read in conjunction with the Public Announcement issued on April 21, 2015 ("**PA**") and the DPS dated April 28, 2015, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

1. The revised schedule of activities pertaining to the Offer is set forth below:

| Nature of Activity | Original Time Schedule Day and Date | Revised Time Schedule Day and Date |
|---|---|---|
| Date of the Public Announcement | Tuesday, April 21, 2015 | Tuesday, April 21, 2015 |
| Date of publication of the Detailed Public Statement | Tuesday, April 28, 2015 | Tuesday, April 28, 2015 |
| Last date for a Competing Offer | Thursday, May 21, 2015 | Thursday, May 21, 2015 |
| Identified Date* | Tuesday, June 02, 2015 | Wednesday, December 30, 2015 |
| Last Date by which Letter of Offer will be dispatched to the Shareholders | Tuesday, June 09, 2015 | Wednesday, January 06, 2016 |
| Last date for upward Revision | Wednesday, June 10, 2015 | Thursday, January 07, 2016 |
| Last date by which an independent committee of the Board of Target Company shall give its recommendation | Friday, June 12, 2015 | Monday, January 11, 2016 |
| Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspaper | Monday, June 15, 2015 | Tuesday, January 12, 2016 |
| Date of commencement of tendering period (Offer Opening Date) | Tuesday, June 16, 2015 | Wednesday, January 13, 2016 |
| Date of expiry of tendering period (Offer Closing Date) | Monday, June 29, 2015 | Wednesday, January 27, 2016 |
| Date by which all requirements including payment of consideration would be completed | Monday, July 13, 2015 | Wednesday, February 10, 2016 |
| Date of Publication of Post Issue Advertisement | Monday, July 06, 2015 | Tuesday, February 16, 2016 |
| Report on the offer to be submitted by the Merchant Banker | Monday, July 20, 2015 | Tuesday, February 16, 2016 |

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and Seller) are eligible to participate in the Offer any time before the closure of the Offer.*

All other terms and conditions of the Offer in the DPS remain unchanged.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning as assigned to such terms in the DPS.

The Acquirers & PAC's jointly and severally accepts full responsibility for the information contained in this Corrigendum and also accepts responsibility for the obligations of the Acquirers as set out in the SEBI (SAST) Regulations.

A copy of this Corrigendum will also be available on the SEBI website at http://www.sebi.gov.in

For further details, please refer to the Letter of Offer issued by the Acquirers & PAC's.

**Issued by Manager to the Offer**

SOBHAGYA
CAPITAL OPTIONS LTD.

**SOBHAGYA CAPITAL OPTIONS LIMITED**
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**Contact Person:** Mr. Abhishek Jain & Mr. Suraj Jha

**For and on behalf of the Acquirers & PAC's**

**(Anil Gupta)** **(Rajeev Kumar Gupta)**

**(Saroj Gupta)** **(Sarita Gupta)**

**Place : New Delhi**
**Date : January 04, 2016**

PRESSMAN